

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 577 of 1996.

Tuesday this the 4th day of June 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P.S. Anilkumar,
Group 'D', Telephone Exchange,
Chelakkara (at present at
Pazhayannur) residing at
Panikkeli House, Vadanappally. .. Applicant

(By Advocate M/s M.R. Rajendran Nair & Associates)

Vs.

1. The General Manager,
Telecom District,
Trichur.

2. The Assistant General Manager,
(Administration),
Office of the General Manager,
Telecom District,
Trichur. .. Respondents

(By Advocate Shri PR Ramechandra Menon, ACGSC)

The application having been heard on 4th June 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that his request
for transfer is liable to be considered. Such a declaration
would be neither here, nor there. Standing Counsel for
respondents submits that the request has not been considered,

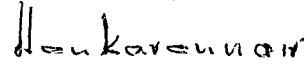
due to pendency of a departmental enquiry against applicant, evidenced by A4. He further submits that the enquiry will be completed within three months from today and that the request A6 will be considered thereafter. We record the submissions, making it clear that we have not issued any direction and also that we have not expressed any opinion on the merits or maintainability of the matter.

2. Standing Counsel submits that he will forward a copy of the original application and a copy of this order to respondents for necessary action. The submission is recorded.

3. Application is disposed of as aforesaid. No costs.

Tuesday this the 4th day of June 1996.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

List of Annexures

Annexure A4: True copy of the letter No.XI/VRI/95-96/6 dated 10.7.95 issued by Sub Divisional Officer, Telegraphs, Vadakkanchery to the applicant.

Annexure A6: True copy of the representation dated 11.8.95 submitted by applicant to the 2nd respondent.